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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No. 533 of 1994.

Date of decision : September 12, 1994.

P.K. Palei ...

Applicant.

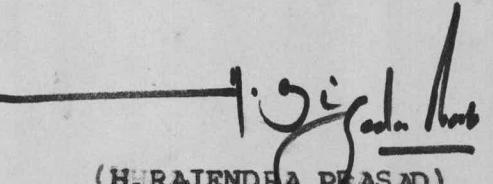
Versus

Union of India and others ...

Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.


(H. RAJENDRA PRASAD)

MEMBER (ADMINISTRATIVE)

SEP 94.

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No.533 of 1994.

Date of decision : September 12, 1994.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER(ADMN.)

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Prasanta Kumar Palei, E.D.Packer,
Sub Post Office, Kujang, District-
Jagatsinghpur, permanent resident of
village Kothiasahi, P.O.Kujang,
Dist.Jagatsinghpur.

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Applicant.

By Advocate Shri J.N.Jethi .

Versus

1. Union of India, represented through the Chief post Master General, Orissa Circle, Bhubaneswar, Dist-Khurda.
2. The Superintendent of Post Offices, Cuttack South Division, Cuttack 753001.
3. The Sub-Divisional Inspector(postal), Kujang Sub-Division, P.O.Kujang, Dist-Jagatsinghpur.

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Respondents.

By Advocate Shri Ashok Misra,
Sr. Standing Counsel(Central)

O R D E R

H. RAJENDRA PRASAD, MEMBER(ADMN.), This matter came up for admission today. It is seen that the applicant had filed a representation before the Superintendent of Post Offices, Cuttack South Division, on 20.4.1992. According to the applicant, the same has not been disposed of yet. (The applicant has also preferred a representation to the Chief Post Master General, Orissa Circle, Bhubaneswar on 15.7.1994). Respondent No.2, (Superintendent of Post Offices,

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4.25/1000

Cuttack South Division) will take steps to dispose of the representation contained in Annexure-3 within 30 days from the date of receipt of a copy of this order by examining what relief can be afforded to the applicant as per Rules.

2. This order is passed after hearing learned counsel for the applicant, Shri J.N.Jethi and Mr. Ashok Misra, learned Senior Standing Counsel(Central).

3. Thus, O.A. is accordingly disposed of.

(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
SEP 94

Sarangi/